Date: 09-Dec-2025

Notification

8/4/2025-LA/190

The Goa Land Revenue Code (Amendment) Ordinance, 2025 (Ordinance No. 5 of 2025), which has been promulgated by the Hon'ble Governor of Goa on 02-12-2025, is hereby published for the general information of the public.

Sudhir R. Volvoikar, Joint Secretary (Law).

Porvorim.

The Goa Land Revenue Code (Amendment) Ordinance, 2025

(Ordinance No. 5 of 2025)

Promulgated by the Governor of Goa in the Seventy-sixth Year of the Republic of India.

I, Pusapati Ashok Gajapathi Raju, Governor of Goa, in the Seventy-sixth Year of the Republic of India, promulgate, "The Goa Land Revenue Code (Amendment) Ordinance, 2025".

An Ordinance further to amend the Goa Land Revenue Code, 1968 (Act No. 9 of 1969).

Whereas, the Legislative Assembly of the State of Goa is not in session and I am satisfied that circumstances exists which render it necessary for me to take immediate action.

Now, therefore, in exercise of the powers conferred by clause (*I*) of Article 213 of the Constitution of India, I am pleased to promulgate the following Ordinance, namely:

- 1. *Short title and commencement.* (1) This Ordinance may be called the Goa Land Revenue Code, 1968 (Amendment) Ordinance, 2025.
 - (2) It shall come into force at once.
- 2. Amendment of Section 32.— In Section 32 of the Goa Land Revenue Code, 1968 (Act No. 9 of 1969), in sub-section (3), for the words "sixty days", the words "forty five days" shall be substituted.

Place: Raj Bhavan, Dona Paula, Goa.

Dated: 02-12-2025.

Pusapati Ashok Gajapathi Raju, Governor of Goa.

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Published by the Director, Printing & Stationary,
Government Printing Press,
Mahatma Gandhi Road, Panaji-Goa 403 001.